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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

RA 108/99 in MA 761/99 in OA 979/99.

DATE OF ORDER : 3-12-1999.

Between :-

Ambati Prasada Rao

..Applicant

And

1. The Superintendent of Post Offices,
Guntur Division, Guntur - 522 007.

2. Shri S.Hanumantha rao

..Respondent/Respondent

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Counsel for the Applicant : Shri T.V.V.S.Murthy

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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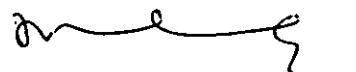
... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

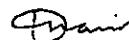
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Heard Sri T.V.V.S.Murthy, learned counsel for the applicant and Sri M.C.Jacob for Sri B.N.Sarma, learned standing counsel for the Respondents.

2. The applicant is permitted to file fresh M.A. for impleading the applicant as Respondent No.2 in the main O.A. The R.A. is disposed of. No order as to costs.

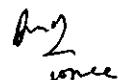


(R.RANGARAJAN)
Member (A)



(D.H.NASIR)
Vice-Chairman

Dated: 3rd December, 1999.
Dictated in Open Court.



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